

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 617
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Realtors Pvt. Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 02.12.2021
(Virtual Hearing)**

**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor :**

ORDER

No one is present at the time of virtual hearing of the matter. Let Court Officer send e-notice on the counsels for the Financial Creditor as well as Corporate Debtor to attend the next date of hearing and post this matter after three weeks. The matter is adjourned to **10.01.2022**.



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N. Prasad)
Member (J)**